
(2022) 07 SEBI CK 0019

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 650, 651 Of 2022, Appeal No. 371 Of 2022

Future Enterprises Limited

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 11-07-2022

Acts Referred:

Citation : (2022) 07 SEBI CK 0019

Hon'ble Judges : Tarun Agarwala Presiding Officer; M. T. Joshi, J; Meera Swarup, Member

Bench : Full Bench

Advocate : Rakesh Puri, Mihir Mody, Mayur Jaisingh, K Ashar

Final Decision : Disposed Of

Judgement

1. Let a reply be filed by the respondent within three weeks. Rejoinder may be filed within three weeks thereafter. List for admission and for final disposal on September 8, 2022.
2. Let a certified copy be filed by the appellant within two weeks from today. The exemption application is disposed of. Since the appellant has stated that they will file settlement application before the respondent, the stay application is accordingly disposed of.
3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.